## CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

#### OA/310/01651/2013

### Dated Wednesday the 14th day of November Two Thousand Eighteen

#### **PRESENT**

# HON'BLE MR. P. MADHAVAN, Member (J) & HON'BLE MR. T. JACOB, Member (A)

- 1.B. Sreedhar,
- 2.Smt. Uma Maheshwari Sundaram,
- 3.M.Puviarasu,
- 4.Smt. P. Jayalakshmi.

....Applicants

By Advocate M/s. M. Gnanasekar

Vs

- 1.Union of India rep by,
  Air Officer in Charge Personnel,
  Air Headquarters,
  New Delhi 110011.
- 2. Air Officer Commanding in Chief, Headquarters Maintenance Command, Nagpur 440007.
- 3.Air Officer Commanding,23 Equipment Depot, Air Force Station, Avadi IAF,Chennai 600055.
- 4. Secretary, Ministry of Defence,
  South Block,
  New Delhi 110001. ....Respondents

By Advocate Mr. K. Rajendran

#### **ORAL ORDER**

#### (Pronounced by Hon'ble Mr. P. Madhavan, Member(J))

Since there was no representation for the applicants on 12.09.2018 and 10.10.2018, the matter was directed to be listed under the caption "For Dismissal". Today, when the matter is called, there is no representation for the applicants or the counsel even after listing the matter under the dismissal caption. Therefore, it is evident that the applicants are not interested in prosecuting the matter.

2. In view of the above, OA is dismissed in default with costs.

(T.Jacob)
Member(A)

14.11.2018

(P. Madhavan)
Member(J)

SKSI